

ITEM NO.55

COURT NO.11

REVISED  
SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 24645/2018

(Arising out of impugned final judgment and order dated 19-07-2018 in IA No. 2/2018 in M.F.A. No.8083 of 2016 passed by the High Court Of Karnataka At Bengaluru)

P.S. AYUB

Petitioner(s)

VERSUS

ASIF JAGIRDAR

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 28-09-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI  
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Anand Sanjay M. Nuli, Adv.  
Mr. Manish Gupta, Adv.  
Mr. Suraj Kaushik, Adv.  
Mr. Prawal Mishra, Adv.  
For M/S. Nuli & Nuli, AOR

For Respondent(s) Mr. Raghavendra S. Srivatsa, AOR  
Mr. Saurabh Agarwal, Adv.  
Ms. Komal, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

In terms of the signed non-reportable judgment, the appeal is allowed.

Pending applications, if any, shall also stand disposed of.

(MAHABIR SINGH)  
COURT MASTER

(SUMAN JAIN)  
BRANCH OFFICER

(Corrected signed non-reportable judgment is placed on the file)